

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
RAJYA SABHA
UNSTARRED QUESTION NO- 463
TO BE ANSWERED ON- 20/07/2022

REPORT OF THE NCST

463. SHRI SANDOSH KUMAR P:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the status of the latest report of the National Commission for Scheduled Tribes (NCST);and
- (b) by when will the report be tabled on both Houses of the Parliament?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a) to (b): National Commission for Scheduled Tribes has submitted its latest report i.e. 15th Annual Report for the year 2019-20 & 2020-21 to the President of India on 21.06.2022 in pursuance of the provision mentioned under clause 5 (d) of Article 338 A of the Constitution of India.

As per Clause 6 of Article 338 A of the Constitution, the President shall cause all such reports to be laid before each House of the Parliament along with a memorandum, explaining action taken or proposed to be taken on recommendations related to the Union and reasons for non-acceptance, if any, of any of such recommendations.

For preparation of the Explanatory Memorandum, the concerned stakeholders i.e. Central Ministries / Departments of the Government of India, State Governments, Statutory Bodies, Autonomous Institutions, Public Sector Banks and undertakings are requested to furnish Action taken Reports/comments/inputs. As and when Action Taken Report/comments/inputs are received from various stakeholders, an Action Taken Memorandum on Recommendations and Policy issues are compiled and prepared. Thereafter, after getting the approval of the President of India, the Reports of the NCST alongwith Action Taken Memorandum are laid in both the Houses of the Parliament.
